

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 47 of 2011 &**  
**IA-73 of 2011**

**Dated :12<sup>th</sup>September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)**

**Versus**

**ISA Power Private Limited & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. K. Gopal Choudhary with**  
**Mr. A. Bhatnagar (Rep.)**

**Counsel for the Respondent(s): Mr. Mullapudi Rambabu for R.1**  
**Mr. Anand K. Ganesan for R.2**

**ORDER**

The learned counsel for the Respondent again seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 28.09.2011 after serving copy on the other side. No further time will be given for filing the reply.

Post the matter on **17.10.2011**. In the meantime, the learned counsel for the Appellant is directed to file the rejoinder, if any, after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**